

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.240/MP/2021**

- Subject : Petition for grant of Stage-II connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-Term Open Access in inter-State Transmission and related matters) regulations, 2009 and for seeking appropriate directions by the Commission on the Respondent No.1 to grant physical connectivity for the Petitioner's Project with present transformer capacity of 55 MVA for achieving early commissioning of approximately 27 MW out of the total Project capacity of 50.6 MW.
- Date of Hearing : 30.6.2023
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powerica Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Ravish Kumar, Advocate, Powerica  
Shri Ranjeet S Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Shri Shashank Shekhar, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for adjournment. Learned counsel further submitted that various details/information as sought for by the Commission vide Record of Proceedings for the hearing dated 24.3.2022 has already been filed by the Petitioner.

2. The representative of the Respondent, CTUIL submitted that based upon the insistence of the Petitioner for setting-up only a 55 MVA transformer as against the stipulated requirement of 100 MVA transformer, the matter was deliberated and considered in a meeting held on 22.9.2021 in the presence of the representative of CEA, CTUIL, Petitioner, POSOCO and SECI. Pursuant to the said meeting, the Petitioner, on 21.10.2021, specifically submitted an undertaking to comply with the Revised Procedure and to commission 100 MVA transformation capacity at their generating pooling station within 12 months from issuance of the Minutes of the said Meeting, while ensuring space for additional 200 MVA transformation capacity.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter. The Commission, however, ordered as under:

(a) The Petitioner to submit on the affidavit within three weeks, the current status of its project including that of 100 MVA transformation capacity as agreed by the Petitioner in the above mentioned meeting dated 21.10.2021 at their generation pooling station;

(b) CTUIL to submit on the affidavit within three weeks, the details of other generators who are coming up in the vicinity of the Petitioner's Generator Pooling Station and the status of their connectivity.

4. The Petition shall be listed for hearing on 13.9.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**